

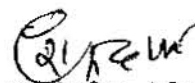
TO BE PUBLISHED IN PART II SECTION 3(11) OF THE GAZETTE OF INDIA

GOVERNMENT OF INDIA  
MINISTRY OF FINANCE  
( DEPARTMENT OF REVENUE )

NEW DELHI: DATED, THE 26 TH FEBRUARY, 1987.

NOTIFICATION  
(INCOME-TAX)

No. 7145 (F.No.176/37/85-ITA.1): In exercise of the powers conferred by clause (b) of sub-section (2) of Section 80-G of the Income-tax Act, 1961 (43 of 1961), the Central Government hereby notifies "Sri Kasi Viswanathar Temple and Sri Alagiri-nathar Temple" in Salem District of Tamil Nadu to be of historic importance for the purpose of the said clause.

  
( ROSHAN SAHAY )

UNDER SECRETARY TO THE GOVERNMENT OF INDIA

To

The Manager,  
Government of India Press,  
Ring Road, Mayapuri Industrial Area,  
Near Rajouri Garden, New Delhi.

Copy to:-

1. The Commissioner of Income-tax, Coimbatore with refe to his letter C.No.1499(1)/85-86/CBE dated 18-12-1986. He is requested to checkup the position regarding the utilisation of donations by obtaining relevant accounts from the respective religious authorities every year.
2. All Commissioners of Income tax